

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 05**  
**(IB)-802(PB)/2019**

**IN THE MATTER OF:**

Phoenix Arc. Pct. Ltd.

.... Applicant/petitioner

v.

General Garments Delhi Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 10.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/RP  
Ratogi,

Mr. Vinod Chaurasia, Adv. with Ms. Ritu

RP

For the Respondent

Ms. Renu Dua & Ms. Ronika Dua, Advs.

**ORDER**

**IA-3653/2020**

This is an application filed by the Resolution Professional u/s 12A of the Insolvency & Bankruptcy Code seeking withdrawal of CP No. (IB)-802(PB)/2019. The CoC in 9<sup>th</sup> meeting resolved with 100% voting over the settlement offer for an amount of ₹8.15Crore made by the corporate debtor, IA for withdrawal is **allowed** by **dismissing** CP802/2019 **as withdrawn**. All proceedings in pursuance thereof stands closed.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

10.09.2020  
Ritu Sharma